

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHENNAI BENCH**

**OA/310/00162/2018**

**Dated Friday the 9<sup>th</sup> day of February Two Thousand Eighteen**

**PRESENT**

**HON'BLE SMT. B. BHAMATHI, Member (A)**

C.Rajakumari,  
D/o. Cinnathambi (late),  
Naravinthampatti Village,  
Natham Post,  
Triupattur Taluk,  
Vellore D.T. ....Applicant

By Advocate M/s. K. Thiruvengadam

Vs

The Divisional Railway Manager,  
Southern Railway,  
Salem,  
Salem District. ....Respondent

By Advocate Mr. P. Srinivasan

**ORAL ORDER****(Pronounced by Hon'ble Smt. B. Bhamathi, Member(A))**

The applicant has filed this OA under section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs:

- “1. *The applicant further submit that so she has submitted application seeking employment on compassionate ground in southern railways. Along with above application she submitted her Education Certificate, Community Certificate, Legal heir certificate and Death Certificate of her father.*
- 2. *The applicant further submits that she seeking the appointment on compassionate ground at any nearby place for smooth running of her family. On 08.12.2017 the respondent has sent a letter to her School to verify the genuineness of the 10<sup>th</sup> School certificate submitted by her.*
- 3. *The applicant further submits that the respondent has received her representation, but so far not initiated any action on her representation. The respondent failure to consider her representation still date is illegal, unjust, perverse and against law.*
- 4. *To pass such further or other order as this Hon'ble Tribunal may deem fit and proper in the circumstances of the case.”*

2. Learned counsel for applicant submits that the applicant made representations on 22.02.2017 & 17.11.2017 for compassionate appointment which are still pending for consideration. It is submitted that the applicant would be satisfied if the respondent is directed to dispose of the representations within a time limit stipulated by this Tribunal.

3. To meet the ends of justice and without going into the merits of the case, I deem it appropriate to direct the respondent to consider the representations of the applicant dt. 22.02.2017 & 17.11.2017 in accordance with law and pass reasoned and speaking orders thereon

within a period of 8 weeks from the date of receipt of a certified copy of this order.

4. OA is disposed of with the above direction at the admission stage.

5. Mr. P. Srinivasan takes notice for the respondent.

**(B. Bhamathi)**  
**Member(A)**  
**09.02.2018**

SKSI